

began discussing arrangements for the future use of the waters of the Indus River system;

(b) the number of officials sent abroad for the purpose; and

(c) whether any definite conclusion has been reached and agreement arrived at on the issue?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) Rs. 7,34,900.

(b) 46 officers and other staff.

(c) The talks are continuing on the basis of the Bank's proposal made in February, 1954.

DISPLACED PERSONS COMPENSATION ACT

*251. Sardar Hukum Singh: Will the Minister of Rehabilitation be pleased to state:

(a) the number of revision petitions filed by the Displaced Persons so far against the orders issued in respect of their claims under the Displaced Persons Compensation Act; and

(b) the number of such cases as had to be adjourned *sine die* on account of the failure of the Claims Branch of the Chief Settlement Commissioners' Office, Delhi to send the files and records of the claims already decided?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) 25.

(b) Nil.

कॉलास और मानसरोवर को जाने वाले यात्री

१९५२. श्री भक्त वरुण : क्या प्रधान मंत्री १४ सितम्बर, १९५४ को दिये गये अन्तराष्ट्रिय प्रश्न संख्या ७०५ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या उन यात्रियों की संख्या का पता लगा लिया गया है, जो १९५२ और १९५४ में माना, नीति कुंगरी-बिगरी, दारमा और लिम्प्लेख दरों के रास्ते कॉलास और मानसरोवर गये थे, और

(ख) यदि हाँ, तो क्या यह जानकारी सभा पटल पर रखी जायेगी ?

बैदेशिक-कार्य उपमंत्री (श्री अनिल कंचन्या): (क) और (ख). जी हाँ, उत्तर प्रदर्शक की सरकार द्वारा दिये गये आंकड़ों के अनुसार १९५२ और ५४ में कॉलास और मानसरोवर को इन दरों से जाने वाले तीर्थयात्रियों की संख्या निम्न है :

दर	१९५२	१९५४
लिम्प्लेख	११५	८२०
दारमा	५	२२
कुंगरी बिगरी	१५५	२५९
होती नीति	२०	५८
माना	०	१९
कुल	२९५	११८९

SOUTH AFRICAN IMMIGRANTS REGULATION AMENDMENT ACT

*253. { Shri Dabhi:
Shri M. L. Dwivedi:

Will the Prime Minister be pleased to state:

(a) whether it is a fact that South Africa has under the provisions of the Immigrants Regulation Amendment Act of 1953 which comes into force from 1-1-55, in contravention of the Smuts-Gandhi Agreement, prohibited the Indians living in South Africa from bringing over their wives and children living in India; and

(b) if so, whether there is any likelihood of the South African Government withdrawing the restriction?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) Yes. The relevant clauses of the Immigrants Regulation Amendment Act of 1953 prohibiting entry of certain categories of wives and children of persons of Indian origin in South Africa actually came into force with effect from the 5th October, 1953.